

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9335/2013

(Arising out of impugned final judgment and order dated 13/02/2012 in WPC No.8327/2011 passed by the High Court Of Delhi At N. Delhi)

SUPREME COURT ADV.ASSOCIATION

Petitioner(s)

VERSUS

SUPREME COURT OF INDIA AND ANR.

Respondent(s)

(With appln.(s) for impleadment and office report)
(For final disposal)

WITH

W.P. (C)Nos.394/2012, 506/2012 & 9336/2013 &
(With Office Report)

W.P. (C)No.834/2014

(With appln.(s) for permission to appear and argue in person
and Office Report)

Date : 10/12/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
SLP(C)Nos.9335 & Mr. B.K. Choudhary, Adv.
WP(C)No.506 Mr. Arun Kumar, Adv.
For Mr. Parmanand Pandey, Adv.

WP(C)No.394 Mr. Nitin Kumar Thakur, Adv.

SLP(C)No.9336 In-person

WP(C)No.834 In-person

For Respondent(s)

Mr. S.A. Haseeb, Adv.
Mr. Abhinav Mukerji, Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Gunwant Dara, Adv.
For Mr. B.V. Balram Das, Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.
Mr. Aviral Shukla,Adv.
Ms. Pankhuri Bhardwaj,Adv.
Mr. Nitesh Ranjan,Adv.

Mr. Shivaji Jadhav,Adv.
Mr. Punit Jain,Adv.
Ms. B. Sunita Rao,Adv.

Mr. Rajan Narain,Adv.

UPON hearing the counsel the Court made the following
O R D E R

It has been submitted that during the pendency of these petitions, the relevant Rules have been amended. In the circumstances, the petitions have become infructuous. The petitions are dismissed as having become infructuous.

Needless to mention that it would be open to the petitioners to take appropriate legal action as these petitions have not been decided on merit.

(Sarita Purohit)
Court Master

(Jaswinder Kaur)
Court Master

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